

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**R.O.C.NO.63/SO/2023**

**DATED:09.01.2023**

**CIRCULAR NO:02/2023**

**Sub:** High Court for the State of Telangana – Inauguration and laying foundation stones for Court Buildings – Considered certain instructions issued – Reg.

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It has come to the notice of the Hon'ble the Chief Justice that the Members of the Bar Associations are directly approaching the Administrative Judges of the District without prior intimation and permission in connection with Inauguration/laying foundation stones for Court Buildings in their District, causing much inconvenience to the Hon'ble Judges.

Having considered the same the High Court has decided to request the President and Members of the District Bar Associations not to directly approach the Administrative Judges of the District without prior intimation and permission in connection with Inauguration/laying foundation stones for Court buildings instead the concerned District and Sessions Judges be first approached for obtaining prior permission.

Therefore, the President and Members of the District Bar Associations in the State of Telangana are requested not to directly approach the Administrative Judges of the District without prior intimation and permission in connection with Inauguration/ laying foundation stones for Court buildings instead to approach the concerned District and Sessions Judges for addressing the High Court for obtaining prior permission.

  
**REGISTRAR GENERAL**

To

1. The Secretary, Bar Council, High Court for the State of Telangana {With a request to communicate this circular to all the Bar Associations in the State}

Copy to:

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana (with a request to place the same before His Lordship).
- 2) All the Personal Secretaries to the Hon'ble Judges, High Court for the State of Telangana (with a request to place the same before their Lordships).
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {With a request to communicate the copy of the Circular to all the Bar Associations in their Unit}
- 5) The Section Officer, D-II (Buildings), High Court for the State of Telangana.